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[Shri Jyotirmoy Bosu] that the time would be from 2.30 p.m. to 3.30 p. m.

रश्री गौरी शंकर राय (गाजीपूर) : मान्यवर, 1960 में प्लानिंग कमीशन की एक स्टडी टं।म ने उत्तर प्रदेश के पूर्वीचल की गरीबी श्रौर उसके पिछड़ेपन पर अध्ययन कर के एक रिपोर्ट दी जिसको पटेल कमीशन के नाम से कहा जाता है। उस कमीशन ने जो सिफारिशें की थीं उनके इमब्लोमेंटेशन के लिए एक साल तक केन्द्रोय सरकार ने पैसा दिया, फिर वह बन्द कर दिया। मैंने पहले ही दिन पालियामें ट में यह प्रस्ताव रखा था ग्रीर मांग की कि पटेल कमीशन की जो रिकमन्डेशन्स हैं उनके इप्लीमेंटेशन के लिए केन्द्रीय सरकार रुपया दे ग्राँर इसको पूरा करे। इस सम्बन्ध में मेरा प्रस्ताव है। भेने कई बार निवेदन भी किया. ग्रीर मेरी ग्राप से तथा संसद कार्य मंत्री महोदय से प्रार्थना होगी कि 25 तारीख से प्रारम्भ होने वाले सप्ताह के कार्यक्रम में इसको स्थान दें ताकि इस पर चर्चाहो सके।

SHRI SAMAR GUHA (Contai): Mr. Deputy-Speaker, Sir, I want to draw your kind attention to an important matter. I have given notice of a Calling Attention motion. that is admitted then I do not want to raise the matter, i. e., in today's papers it is reported that according to the reports of foreign correspondents, Sanjay Gandhi had a monopoly of some film agency in USA and UK. If the Calling Attention Motion on this is admitted, then it is all right. If it is not admitted, then I would make a request to the Government to make a factual statement about the position as it appeared in the press. Secondly, I would like to state that about the motion on the Netaji Enquiry Commission only two hours' time was given.

MR. DEPUTY-SPEAKER: It is again the same thing as Mr. Jyotirmoy Bosu's.

SHRI RAVINDRA VARMA: Sir, the statement that I made before the House refers to the items with which the Government is concerned and Government wants the which the House to consider. As for what Mr. Ravi said, there are other means of raising the question which he has raised now. I would say this to my distingushed and hon. friend, Mr. Gauri Shankar Rai too that there are other occasions on which such a matter can be discussed, but I do not think it would be possible for us to any of these items in the Government's quota during the next week.

BUSINESS ADVISORY COMMITTEE
THIRD REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I move:

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 21st July, 1977."

SHRI JYOTIRMOY BOSU (Diamond Harbour): I consider that because of a printing error, they have shown it as 2 hours, against the debate on unemployment. In the BAC meeting held last week-you, Sir, were presiding over the meeting then and you will remember it—we have taken a firm decision that we will devote 4 hours on the ensuing Wednesday for the discussion on unemployment I would request the hon. Minister kindly to place it on record that the time fixed for the debate on unemployment would be 4 hours, and not 2 hours.

253 Inland Steam- ASADHA 31, 1899 (SAKA) D. G. (Nagaland), 254 vessels (Amdt.) Bill 1977-78

SHRI SAMAR GUHA (Contai): I have also got a submission to make, about this motion on enquiry commissions. If the time allotted is 2 hours, it will be too little. In the course of the deliberations of the enquiry commission, the lawyers take 25 days to build up the case. I have been informed by so many friends that they want to participate in it.

MR. DEPUTY-SPEAKER: This item may come up for discussion during the last week of the session: and I do not think we will get any other Wednesday, to which we could spill it over. Or, may be we can have 2-1/2 hours for it.

SHRI RAVINDRA VARMA: As far as we are concerned, our understanding was that these Motions may be taken up on the respective dates at half-past-two. If it is the pleasure of the House, the House can sit for a few more hours and thus extend the discussion.

14.13 hrs.

INLAND STEAM-VESSELS (AMEND-MENT) BILL*

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to move for leave to introduce a Bill further to amend the Inland Steam-vessels Act, 1917.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Inland Steam-vessels Act, 1917."

The motion was adopted.

SHRI MORARJI DESAI: I beg to introduce the Bill.

BUSINESS ADVISORY COMMITTEE Contd.

THIRD REPORT-Contd.

SHRI JYOTIRMOY BOSU: Sir. You did not put the Motion of Mr. Ravindra Varma to the vote of the House.

MR. DEPUTY-SPEAKER: It was missed by over-sight. I will do it now. The question is:

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 21st July, 1977."

The motion was adopted.

14.13 hrs.

DEMANDS† FOR GRANTS (NAGA-LAND), 1977-78

MR. DEPUTY-SPEAKER: Now we will take up the Nagaland Budget-

Demands for Grants for 1977-78.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of N. galand to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March. 1978, in respect of the heads of demands entered in the second column thereof against Demands No. 1, 3 to 9 and 12 to 54."

^{*}Published in Gazette of India Extraordinary, Part II, section 2, dated 22-7-1977.

[†]Moved with the recommendation of the Vice-President acting as President.